## National Company Law Tribunal

## Allahabad Bench

CPNO. (IB) 169/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE

NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: BONK OF BORDOO V/s Khoding Fibers Ltd

SECTION OF THE COMPANIES ACT: 7 OF I&B Code of 2016

SI. NO. Name

Designation

Representation

Signature

1. Devendon Vikremsing Advocate Boo.B. Der Lev'

2. Anut Verme Advocate Defendant Sulver

## CP No.(IB) 109/ALD/2017

Advocate Sh. Devendra Vikram Singh for the Financial Creditor. Advocate Sh. Amit Verma for the Corporate Debtor Company. The Corporate Debtor Company now files an application on maintainability of the present petition and wish to keep reserve its right to file a formal objection, if any, to present I.B. petition. However, this Court is of the view that objection to main petition alongwith objection on maintainability of petition can be heard and decided together as the time is essence of the code as laid down by the Hon'ble Supreme Court. And the Hon'ble NCLAT has also settled practise that a formal notice be issued to the Corporate Debtor Company for hearing.

Therefore, we are of the view, that keeping in view of the time constrain the Corporate Debtor Company must file its formal objection to the present I.B. petition alongwith its objection on maintainability of the present application if willing so. Otherwise, the matter would be heard on merits.

Meanwhile, the Financial Creditor is at liberty to file a rejoinder to such formal objection as well as objection on maintainability of present petition, if filed within 10 days after receiving a copy of the such objection.

The matter be listed on 13th November, 2017.

Date: 27/10/2017

H.P. Chaturvedi, Member(Judiciai)

Typed by Md. Zaid